

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.21/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the interstate Transmission System) Regulations, 2022 inter alia seeking relaxation from submission of Conn-BG 2 in terms of Regulation 37.10(b) read with Regulation 8.2(a).

Petitioners : Enfinity Global Clean Energy Pvt. Ltd. (EGCEPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Suhael Buttan, Advocate, EGCEPL
Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, sought liberty to file a reply within the course of the day itself. Considering the said request, the Commission permitted CTUIL to file its reply within two days with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter.

2. The Petition will be listed for hearing on **24.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)